HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE FIRST DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 17318 OF 2025

Between:

M/s M.J.Traders, Represented by the Proprietor. Sri Mohd. Abdul Aslam, D.No.19-3-294/65/16, Vattapally Main Road, Fathima Nagar, Hyderabad, Telangana. PIN. 500053.

...PETITIONER

AND

1. Deputy State Tax Officer, Lad Bazar Circle, Charminar Division, 11 Floor, Gaganvihar Building,Nampally, Charminar Division, Hyderabad. PIN.500 001.
2. State of Telangana, Represented by the Secretary to Government of Telangana, Revenue Department, (CT), Government Secretariat Buildings Saifabad, Hyderabad. Telangana- PIN. -500 004.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more in the nature of Writ of Mandamus setting aside the impugned alleged show-cause Notice-cum-order in Form GST REG-17 dated 01/04/2024 to cancel and to suspend the registration the orders of cancellation of the Registration in Form GST REG-19 dated 13/08/2024, and the show-cause Notice in Form GST REG-21 dated 06/05/2025.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the show-cause Notice-cum-order in Form GST REG-17 dated 01/04/2024, the order of the cancellation of registration in Form GST REG-19

dated 13/08/2024 and the show cause-Notice for rejection of application for revocation of cancellation of registration dated 06/05/2025, for the above detailed reasons and to pass such other order or orders in the interest of Justice, lest the Petitioner would be put to irreparable economic loss. Her livelihood is being continued to be affected even after more than 14 months.

Counsel for the Petitioner: SRI GOONDLA VENKATESWARLU

Counsel for the Respondents: SRI SWAROOP OORILLA,
SPL. GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.17318 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Goondla Venkateswarlu, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties agreed that this writ petition may be disposed of by directing respondent No.1 to take a decision on the application of the petitioner filed under Section 30 of the Central Goods and Services Tax Act, 2017, dated 06.05.2025, within ten days from the date of production of a copy of this order.

4. In view of the consensus arrived at, respondent No.1 shall decide the aforesaid application within ten days from the date of production of a copy of this order.

5. Accordingly, the writ petition is **disposed of** without expressing any opinion on the merits of the case. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- M.NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Deputy State Tax Officer, Lad Bazar Circle, Charminar Division, 11 Floor, Gaganvihar Building,Nampally, Charminar Division, Hyderabad. PIN.500 001.
2. The Secretary to Government of Telangana, Revenue Department, (CT), Government Secretariat Buildings Saifabad, Hyderabad. Telangana- PIN. - 500 004.
3. One CC to SRI GOONDLA VENKATESWARLU, Advocate [OPUC]
4. Two CCs to SRI SWAROOP OORILLA, SPL. GP FOR STATE TAX, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

BSR

CC TODAY

HIGH COURT

DATED:01/07/2025



ORDER

WP.No.17318 of 2025

DISPOSING OF THE WRIT PETITION,

WITHOUT COSTS